GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:2380
ANSWERED ON:24.11.2010
ACQUISITION OF TRIBAL`S LAND
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Will the Minister of COAL be pleased to state:

- (a) the tribal land in acres acquired by Coal India Limited (CIL) and its subsidiaries during each of the last three years, company-wise;
- (b) whether these companies have formulated any rehabilitation package for the tribal families;
- (c) if so, the details thereof, company-wise; and
- (d) the actual rehabilitation package given to tribals including provision of providing jobs to displaced families during each of the last three years, company-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a): Tribal land in acres acquired by Coal India Limited (CIL) and its subsidiaries during each of the last three years is as under:

(in acres)

Company 2007-08 2008-09 2009-10

- 1.Eastern Coalfields Ltd.(ECL) 46.81 16.06 16.73
- 2. Bharat Coking Coal Ltd. (BCCL) Nil Nil Nil
- 3.Central Coalfields Ltd (CCL) Nil Nil Nil
- 4.Western Coalfields Ltd.(WCL) 127.34 13.09 19.24
- 5. South Eastern Coalfields Ltd (SECL) 219.72 210.78 826.51
- 6.Northern Coalfields Ltd (NCL) Nil Nil Nil
- 7. Mahanadi Coalfields Ltd. (MCL) Nil Nil Nil
- (b) and (c): The Modified Resettlement and Rehabilitation (R&R) Policy of CIL is being followed in the all subsidiaries of CIL for all Project Affected People/ Families including tribal families with special provision for taking care of their cultivating land under traditional rights. Benefits provided under the R&R Policy of CIL to the displaced families including the tribal are as under:
- (a) Alternative house site measuring 100 Sq. meter per family with all necessary infrastructure.
- (b) Each affected family that is displaced shall get a one- time financial assistance of Rs. 10,000/- or shifting of the family, building materials, belongings and cattle.

- (c) Each affected family that is displaced and has cattle, shall get financial assistance of Rs. 15,000/- for construction of cattle shed etc.
- (d) Each affected person, who is a rural artisan, small trader or self employed person and who has been displaced shall get a one time financial assistance of Rs. 25,000/- for construction of working shed or shop.
- (e) Each affected family will get subsistence allowance of 25 days of Minimum Agriculture Wages (MAW) per month for one year OR
- (f) Each affected family will be offered one time lump sum payment of Rs. 1,00,000/- (One lakh) in lieu of all benefits given in (a) to (e) above.
- (g) Tribal affected family will be given one time financial assistance of 500 days MAW for loss of customary right or usages of forest produce.
- (h) Tribal affected families resettled out of the district shall be given 25% higher rehabilitation and resettlement (R&R) benefits
- (d): As per the R&R Policy, the rehabilitation package is given to Tribal beneficiaries Employment given to tribal families against land as per R&R Policy during the last three years is as follows:

Company 2007-08 2008-09 2009-10

- 1. BCCL 37 NIL NIL
- 2. ECL 17 10 6
- 3. CCL 26 115 82
- 4. WCL 13 NIL 02
- 5. SECL 29 09 136
- 6. NCL NIL NIL NIL
- 7. MCL 80 19 16